

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
~~NEWW DEXXPT~~

O.A. No. 419 OF 1987 ~~198~~  
~~xx~~

DATE OF DECISION 22-3-1991

Parshottam. B & Ors. Petitioners.

Mr. R.J. Oza Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents.

Mr. R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? NO
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO

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1. Parshottam B.
2. Batuk Mohan
3. Vikramsinh Balubha
4. Bharat Mugatlal

All C/o. Parshottam B  
Nari Road, Kumbharwada,  
Opp. Gujarat Housing Board  
Society, Krishnaniwas,  
Block No.13,  
Bhavnagar.

..... Applicants.

(Advocate: Mr. R.J. Oza)

Versus.

1. Union of India  
(Notice to be served through:  
The General Manager,  
Western Railway, Churchgate,  
Bombay. 400 001.)

2. The Divisional Railway Manager,  
Bhavnagar Division,  
Western Railway,  
Bhavnagar Para, Bhavnagar. ....

Respondents.

Advocate:  
(Mr. R.M. Vin)

ORAL ORDER

O.A. No. 419/1987

Date: 22-3-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

In this Original Application filed in 1987, when the matter was called on 15.2.1991 Mr. R.V. Deshmukh mentioning for Mr. Oza requested for adjournment which was granted. The matter was called on 4.9.91, counsel for both the parties sought adjournment which was granted. The matter was listed again on 14.3.1991 applicants and counsel were not present. The matter therefore adjourned to 22.3.91 to give last opportunity to the applicants. Today when the matter is called, applicants and counsel are again not present. The application is dismissed for default. There is no order as to costs.

*R.C.Bhatt*

(R.C.Bhatt)  
Judicial Member

*M.M.Singh*

(M.M. Singh)  
Admn. Member